

## LOK SABHA

Tuesday, December 7, 1971  
Agrahayana 16, 1893 (Saka)

*The Lok Sabha met at Ten of the Clock.*

[MR. SPEAKER in the Chair]

### RE. STATEMENT BY DEFENCE MINISTER

MR. SPEAKER : I may inform the House that the Defence Minister will make a Statement at 1 O'Clock before we adjourn.

### PAPER LAID ON THE TABLE

ACCOUNTS OF CENTRAL SILK BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A.C. GEORGE) : I beg to lay on the Table a copy of the Audited Accounts (Hindi versions) of the Central Silk Board for the year 1968-69, under sub-section (4) of section 12 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-1235/71.]

### RAILWAY CONVENTION COMMITTEE

INTERIM REPORT

SHRI R. K. SINHA (Faizabad) : I beg to present the Interim Report of the Railway Convention Committee, 1971.

10.05 hrs.

### STATUTORY RESOLUTION RE PROCLAMATION IN RESPECT OF THE STATE OF WEST BENGAL—Contd

MR. SPEAKER : The House will now take up further discussion on the Resolution moved by Shri Mohsin about the continuance in force of the Proclamation. Shri Subodh Hansda.

SHRI SUBODH HANSDA (Midnapore) : Mr. Speaker, yesterday when Shri Bhattacharyya was speaking he said that President's Rule is not liked by the people of West Bengal. It is true that in a democracy there must be representative government of the people but in the extraordinary circumstances which have developed in West Bengal there is no other solution except President's Rule. Though he said that this is not welcomed by the people I can say that President's Rule is welcomed by the people of West Bengal because there was no other way to check the disturbances. Again, he was complaining that there is no rule of law there. But we should remember the circumstances in which there is no rule of law. He was also complaining of police atrocities and things of that nature. It is true that there are certain cases where there have been police excesses while there are many cases where the police remained inactive. I feel that the police should Act in such manner as the situation demands and, if necessary, they must act firmly to maintain law and order. I hope the Minister will go into the question of police acting in a proper manner and taking timely action.

Referring to the dismissal of some government servants he said that it was done illegally and he condemned the action of the Governor. Even though his party may take that view the people